

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/10094 /2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
District & Sessions Judge,
Goalpara

Dated Guwahati, the 03 October, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJG/ 4352, dated 23.09.2024

Sir,

With reference to the above, I am directed to inform you Shri Rajesh Kumar Todi, Additional District & Sessions Judge, Goalpara has been allowed to avail LTC for the block period of 2022-2024 for travelling from Guwahati to Goa via Mumbai and return, w.e.f. 14.10.2024 till 20.10.2024, along with his wife and two dependent sons (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules.

Further, he has been allowed to draw an advance payment of 80% towards his proposed LTC for the block period 2022-2024 as per relevant rules.

Shri Todi may be informed accordingly.

Yours faithfully,

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REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/10095-10098 /2024/A. Dated 03rd October, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Rajesh Kumar Todi, Additional District & Sessions Judge, Goalpara.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

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REGISTRAR (VIGILANCE)

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